

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10732/2019

(Arising out of impugned final judgment and order dated 13-05-2019 in CRLA No. 1503/1989 passed by the High Court Of Judicature At Allahabad)

TULSI RAM YADAV

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 29-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARIFor Petitioner(s) Mr. Shivam Sharma, Adv.
Mr. Krishna Kumar Yadav, Adv.
Mr. Ankur Yadav, AOR

For Respondent(s) *Mr. _____, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the counsel for the petitioner seeking adjournment on the ground of personal difficulty, list the matter after two weeks.

As prayed, permission to file reply affidavit is granted to the counsel for the respondent in the meantime.

(NEETU KHAJURIA)
COURT MASTER(VIDYA NEGI)
COURT MASTER

* appearance slip not given.

